

TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)

New Delhi, the 10.9.84

Notification
Income-tax

No. 5970 (F.No.203/79/84-ITA.II): It is hereby notified for general information that the institution mentioned below has been approved by Department of Science & Technology, New Delhi, the prescribed authority for the purposes of clause (ii) of sub-section (1) of section 35 of the Income-tax Act, 1961 read with Rule 6 of the Income-tax Rules, 1962 under the category "Institution" subject to the following conditions:-

- i) That the Resources Development Institute, Bhopal, will maintain a separate accounts of the sums received by it for scientific research.
- ii) That the said Institute will furnish annual returns of its scientific research activities to the Prescribed Authority for every financial year in such forms as may be laid down and intimated to them for this purpose by 30th April each year.
- iii) That the said Institute will submit to the Prescribed Authority by 30th June each year a copy of their audited annual accounts showing their total income and expenditure and balance sheet showing its assets liabilities with a copy of each of these documents to the concerned Commissioner of Income-tax.

Institution

Resources Development Institute, Bhopal.

This notification is effective for a period from 11-5-84 to 31-3-1987.

59/-

(Girish Dave)

Under Secretary to the Government of India

Copy forwarded to:-

1. All Commissioners of Income-tax (2 copies).
2. Director of Inspection (IT/Audit)/Investigation/Special Inv./RSLP/Vigilance/Intelligence/Recovery/R&PR, New Delhi.
3. Directorate of O&S (IT), 1st floor, Alwar-e-Ghalib, Mata Sundri Lane, New Delhi.
4. The Secretary, Department of Science & Technology, Technology Bhawan, New Rehrauli Road, New Delhi with reference to their O.M.No. 1/617/84-TU.V dated 5-6-1984.
5. The Joint Secretary & Legal Advisor, Ministry of Law, N. Delhi.
6. The Executive Director, Resources Development Institute, 1100 Quarters Area, Bhopal-462016.
7. Comptroller and Auditor General of India (40 copies).
8. Bulletin Section of D.I. (copy)

भारत के राजपत्र के भाग II खंड 3(1) में प्रकाशनार्थ

भारत सरकार
वित्त मंत्रालय
राजस्व विभाग

नई दिल्ली, दिनांक 10-9-84

अधिसूचना

{आयकर}

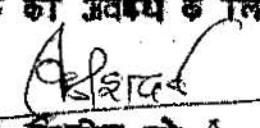
सं० 5970 {खंड सं० 203/79/84-आ०क०नि०} : सर्वसाधारण की जानकारी के लिए सततद्वारा अधिसूचित किया जाता है कि विहित प्राधिकारी, अर्थात् विज्ञान और प्रौद्योगिकी विभाग, नई दिल्ली ने निम्नलिखित ^{संस्था} से आयकर नियम 1962 के नियम 6 के साथ पठित आयकर अधिनियम, 1961 की धारा 35 की उपधारा 1(1) के खंड 1(1) के प्रयोजनों के लिए "संस्था" प्रवर्ग के अधीन निम्नलिखित शर्तों पर अनुमोदित किया है, अर्थात् :-

1. यह कि रिजर्वोरेज डिबेल्पमेंट ट्रस्टीट्यूट, मोपाल, वैज्ञानिक अनुसंधान के लिए उसके द्वारा प्राप्त राशियों का पुथक लेखा रखेगा।
2. यह कि उक्त संस्थान अपने वैज्ञानिक अनुसंधान संबंधी क्रियाकलापों की वार्षिक विवरणी, विहित प्राधिकारी को प्रत्येक वित्तीय वर्ष के संबंध में प्रति वर्ष 30 अप्रैल तक ऐसे प्रसंग में प्रस्तुत करेगी जो इस प्रयोजन के लिए अधिकृत किया जाए और उसे सूचित किया जाए।
3. यह कि उक्त संस्थान अपनी कुल आय तथा व्ययदशाति ^{हद} ^{हद} ^{हद} अपनी संपरोक्षित वार्षिक लेखों की तथा अपनी परिसंपत्तियां, लेनदारियां ^{दशाति} ^{दशाति} ^{दशाति} हद तुलन-पत्र की एक-एक प्रति, प्रतिवर्ष 30 जून तक विहित प्राधिकारी को प्रस्तुत करेगी तथा इन दस्तावेजों में से प्रत्येक की एक-एक प्रति संबंधित आयकर आयुक्त को भेजेगा।

संस्था

रिजर्वोरेज डिबेल्पमेंट ट्रस्टीट्यूट, मोपाल।

यह अधिसूचना 11-5-84 से 31-3-87 तक की अवधि के लिए प्रभावी है।


{ गिरिश देवे }

अवर सचिव, भारत सरकार